

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 79/MP/2022  
Along with 34/IA/2023**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
- Date of Hearing** : 21.2.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Masaya Solar Energy Private Limited (MSEPL)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.
- Parties present** : Shri Vinit Jha, Advocate, MSEPL  
Ms. Shambhavi Singh, Advocate, MSEPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

Instant petition is filed by Masaya Solar Energy Private Limited (MSEPL) seeking direction to CTUIL, Respondent No. 1 and PGCIL, Respondent No. 2, to extend and/or defer the commencement of the Petitioner's Long Term Access (LTA) to coincide with the revised SCOD of the Petitioner's 300 MW Solar Power Project ('Project') under the Power Purchase Agreement (PPA) dated 3.7.2020 executed between the Petitioner and the Respondent No. 3, i.e., Solar Energy Corporation of India Ltd. ("SECI").



2. Learned counsel for the Petitioner sought four weeks' time to file a rejoinder to the reply of CTUIL in IA No. 34 of 2023.
3. Learned counsel for CTUIL requested the Commission to list the matter at the earliest possible as LC in the present case stands at Rs. 8.1 crore while the transmission charges have gone up to Rs.16 crore.
4. After hearing the parties, the Commission directed the Petitioner to submit the status of all the bills raised on it and bills paid by it and also the rejoinder to IA No. 34 of 2023 by 15.3.2024 on an affidavit, with an advance copy to the Respondents.
5. The matter will be listed for further hearing on 20.3.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

